

Foreign Exchange Rules, 1961, issued by the Ministry of Finance (Department of Economic Affairs). [Placed in Library See No. LT-3002/61]

- (ii) Notification G.S.R. No 897, dated the 6th July, 1961, publishing the Foreign Exchange Regulation (Amendment) Rules, 1961, issued by the Ministry of Finance (Department of Economic Affairs).

- (iii) Notification G.S.R. No 972, dated the 12th July, 1961 publishing certain amendments in the Schedule to the Reserve Bank of India Notification No FERA 34/47/RB, dated the 14th August, 1947, issued by the Reserve Bank of India.

[Placed in Library See No LT-3110/61 for (ii) and (iii)]

- (iv) Notification G.S.R. No 1330, dated the 18th October, 1961, publishing an amendment in the Reserve Bank of India Notification No FERA 105/51-RB, dated the 27th February, 1951, issued by the Reserve Bank of India

- (v) Notification G.S.R. No 1331, dated the 18th October 1961, publishing an amendment in the Reserve Bank of India Notification No FERA 177/59-RB, dated the 18th November, 1959, issued by the Reserve Bank of India

[Placed in Library See No LT-3348/61 for (iv) and (v)]

NOTIFICATION UNDER THE LIFE INSURANCE CORPORATION ACT, 1956

SHRIMATI TARKESHWARI SINHA
Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Economic Affairs) Notification G.S.R. No 285, dated the 1st March 1962, under sub-section (4)

of section 43 of the Life Insurance Corporation Act, 1956 [Placed in Library See No LT-3550/62]

THE TERRITORIAL COUNCILS (PAYMENT OF TAXES) RULES, 1961

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI MARAGATHAM CHANDRASEKHAR) Sir, I beg to lay on the Table, under sub-section (3) of section 54 of the Territorial Councils Act, 1956 a copy of the Ministry of Home Affairs Notification G.S.R. No 711, dated the 17th May, 1961, publishing the Territorial Councils (Payment of Taxes) Rules, 1961 [Placed in Library See No LT-2987/61]

NOTIFICATIONS UNDER THE NAVY ACT, 1957

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI D R CHAVAN) Sir, I beg to lay on the Table a copy each of the following Notifications of the Ministry of Defence, under section 185 of the Navy Act, 1957—

- (i) Notification S.R.O. No 80, dated the 11th March, 1961, publishing the Naval Services (Army and Air Force Command) Regulations, 1961. [Placed in Library See No. LT-2784/61]

- (ii) Notification S.R.O. No 389, dated the 12th December, 1961, publishing the Navy (Disposal of Private Property) Regulations, 1961. [Placed in Library See No. LT-3512/61]

- (iii) Notification S.R.O. No 390, dated the 13th December, 1961, publishing the Navy (Authorised Deductions) Amendment Regulations, 1961 [Placed in Library See No. LT-3513/61]

- (iv) Notification SRO No 46, dated the 30th January, 1962, publishing the Maintenance of Wives and Children (Rate of Deductions from Pay) Regulations, 1962 [Placed in Library See No LT-3351/61]

THE LOK SAHAYAK SENA (AMENDMENT) RULES, 1961

SHRI D R CHAVAN. Sir, I also beg to lay on the Table a copy of the Ministry of Defence Notification SRO No 257, dated the 28th August, 1961, publishing the Lok Sahayak Sena (Amendment) Rules, 1961, under sub-section (3) of section 11 of the Lok Sahayak Sena Act, 1956 [Placed in Library See No LT-3306/61]

THE RICE-MILLING INDUSTRY (REGULATION AND LICENSING) AMENDMENT RULES, 1961

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD (SHRI A M THOMAS) Sir I beg to lay on the Table, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act 1958 a copy of the Ministry of Food and Agriculture (Department of Food) Notification GSR No 93, dated the 15th January, 1962, publishing the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1961 [Placed in Library See No LT-3477/62]

NOTIFICATIONS UNDER THE INDIAN ELECTRICITY ACT, 1910

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAH NAWAZ KHAN) Sir, on behalf of Shri Hafiz Mohammad Ibrahim, I beg to lay on the Table, under sub-section (3) of section 38 of the Indian Electricity Act, 1910, a copy each of the following Notifications of the Ministry of Irrigation and Power —

- (i) Notification No EL-II-3(33)/59, dated the 7th December,

1960, publishing the Indian Electricity (Amendment) Rules, 1960 [Placed in Library See No LT-2776/61]

- (ii) Notification No EL-II-3(1)/60 dated the 10th February, 1961, publishing the Indian Electricity (Amendment I) Rules, 1961 [Placed in Library See No LT-2777/61]

NOTIFICATIONS UNDER THE MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, 1957

SHRI SHAH NAWAZ KHAN Sir, on behalf of Shri K D Malaviya, I beg to lay on the Table, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act 1957 a copy each of the following Notifications of the Ministry of Steel, Mines and Fuel (Department of Mines and Fuel) —

- (i) Notification GSR No 358, dated the 9th March, 1961, empowering the Administrators of Union Territories to exercise certain powers
- (ii) Notification GSR No 455, dated the 24th March 1961, publishing the Mining Leases (Modification of Terms) Amendment Rules, 1961

[Placed in Library See No LT-2829/61 for (i) and (ii)]

- (iii) Notification No MII-185(2)/59, dated the 27th April, 1961 publishing the Minerals Conservation and Development (First Amendment) Rules, 1961

- (iv) Notification No MII-185(4)/61, dated the 14th July, 1961, publishing the Minerals Conservation and Development (Second Amendment) Rules, 1961

[Placed in Library See No LT-3040/61 for (iii) and (iv)]

- (v) Notification GSR No 1133, dated the 7th September, 1961,